Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting of NC-V meeting held on 30.04.2009

The Meeting No. 05/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 30.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. J.D.Giri, Nominee, AEPC	AEPC
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 5/84-ALC3/2009 **MEETING DATE** : 30.04.2009 **MEETING NUMBER**

Case No.:6/5/84-ALC3/2009	-	20.04.2000	Status: Approved
HQ File :01/84/050/00021/AM10/		Lic.No/Date:0710060775 29.10.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been placed before NC for the first time as online generated case whereas the advance authorization has been issued on 29.10.2008. Further, it was also observed that firm have neither submitted CAD, CAM, Laymarker nor given specific Style No. on the export side in absence of which it is not possible to compute the requirement of inputs in this case. However, taking cue from SION, J-175, Committee in consultation with representatives of technical authorities present in the meeting decided to allow only import item at S.No. 1 @ 2.15 Sq mtrs/Pc and disallow the items of import at S.No .2 & 3 in this case at this stage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	1 -	Meet No/Date:5/84-ALC3/2009 30.04.2009	Status: Rejected
HQ File :01/84/050/00454/AM09/	1	Lic.No/Date:3210039704 10.02.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied to the DGFT letter dated 26.03.2009, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

PRO version Are you a developer? Try out the HTML to PDF API

II I	l ,		Status: Deferred
HQ File :01/84/050/00466/AM09/		l l	Defer Date: 28.05.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the |following information/documents from firm: -

- GSM and width of imported fabric duly endorsed by the R.A; (i)
- Size-wise specification of export item; (ii)

The case stands deferred for re-listing on 28.05.2009.

		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Status: Transferred
4	HQ File :01/84/050/00467/AM09/		Lic.No/Date:0210124438 18.03.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to transfer the case to DES-VII Section (NC-VII) for their necessary action as the import/export item pertains to them.

			Meet No/Date:5/84-ALC3/2009 30.04.2009	Status: Deferred
	HQ File :01/84/050/00016/AM10/			Defer Date: 28.05.2009
5	Danisian, The Committee consid			l - l l

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of export item, it is not possible to ascertain the kind of garment which applicant firm has proposed to be exported. In view of this Committee decided to call the applicant firm for personal hearing before its meeting to be held on 28.05.2009 alongwith relevant samples and other details/documents.

Case No.:2/5/84-ALC3/2009	Party Name:KANTI FLOOR FURNISHERS	20.04.2000	Status: Approved
HQ File :01/84/050/00017/AM10/		Lic.No/Date:1010033441 22.04.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:VSSM VARSO BELTS PVT LTD.,	20.04.2000	Status: Approved
HQ File :01/84/050/00018/AM10/	1	Lic.No/Date:0410104059 22.04.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given the width of webbing nor the net content of Acrylic webbing in export item, in absence of which it is not possible to compute the requirement of inputs in this case, hence decided to disallow Acrylic webbing. Further, Committee in consultation with representatives of technical authorities present in the meeting decided to allow the items of import at S.No .2 & 3 on net to net basis on accountability clause in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:4/5/84-ALC3/2009	Party Name:MADURA COATS PRIVATE	Meet No/Date:5/84-ALC3/2009	Status:
	LIMITED,	30.04.2009	Approved

HQ File :01/84/050/00019/AM10/	RLA File :35/24/040/00001/AM10/	Lic.No/Date:3510026395	
		23.04.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier NC has already fixed the adhoc norms for similar case of the firm. In view of this Committee decided to advise R.A to finalise this case on repeat basis for one year and in such cases there is no need to refer the repeat case(s) to Norms Committee for fixation of norms. However, it was decided to advise the applicant firm to start process for conversion of this adhoc norms into SION through their concerned Export Promotion Council as per relevant Procedure prescribed thereon.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:5/5/84-ALC3/2009	-	Meet No/Date:5/84-ALC3/2009 30.04.2009	Status: Deferred
	HQ File :01/84/050/00020/AM10/		Lic.No/Date:0510240254 23.04.2009	Defer Date: 28.05.2009
9	Decision: The Committee consid	ared the same as nor assende alon	awith other relevant nanera	and abaan ad

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await application and defer the case.

The case stands deferred for re-listing on 28.05.2009.

Manual agenda cases

	Case No.92	M/s Uniworth Textiles Ltd., Kolkata		
Ī	NC 05/10 dt. 30.04.2009	F.No. 01/84/162/647/AM-08/DES-V		
ĺ	Ratification of input output norms against Advance Authorization No. 0210103162 date			
	16.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to rectify earlier decision of NC taken on 02.10.2008 as detailed below: -

Export item	Export Qty.	Import item	Qty allowed.
All wool undyed fabrics	90 M.T	All wool yarn	1.040 Kg/Kg

The R.A. shall be advised to take necessary action

subject to compliance of other usual conditions.

Case No.93	M/s Richa & Co., New Delhi		
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/392/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 0510215164 dated			
18.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/17/2009-10/Hosiery dated 29.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Ladies Kaftans made of 55% cotton	55% cotton 45% polyester	2.90 Sq. mtrs/ piece
45% polyester crinkle fabric, GSM-	crinkle fabric, GSM-90+/-	
90+/-10%	10%	
Ladies Kaftans made of 55% cotton	55% cotton 45% polyester	4.10 Sq. mtrs/ piece
45% polyester crinkle fabric, GSM-	crinkle fabric, GSM-90+/-	
90+/-10%	10%	

The **GSM** should match in both import & export. The R.A. shall be advised to take necessary action subject to

compliance of other usual conditions.

Case No.94	M/s Richa & Co., New Delhi			
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/611/AM-06/DES-V			
Ratification of input output norms against Advance Authorization No. 05102171394 dated				
08.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/16/2009-10/Hosiery dated 29.04.2009 as detailed below:-

Export it	tem				Import i	tem			Qty allowed.	The	GSM
Ladies	Pyajama	made	of	100%	100%	cotton	yarn	dyed	2.68 Sq. mtrs/ piece	should r	match in

cotton yarn dyed fabric, GSM-68+/-	fabric, GSM-68+/-10%	 both import & export.
1070		The DA shall be

The R.A. shall be

advised to take necessary action subject to compliance of other usual conditions.

Case No.95	M/s Richa & Co., New Delhi			
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/379/AM-06/DES-V			
Ratification of input output norms against Advance Authorization No. 05102165753 dated				
02.09.2005 – under Para 4.7	7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/18/2009-10/Hosiery dated 29.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Ladies Skirt made of 100% Rayon	100% Rayon Printed woven	3.55 Sq. mtrs/ piece
Printed woven fabric, GSM-125+/-	fabric, GSM-125+/-10%	
10%		

GSM The should match in both import & export.

The R.A. shall be

advised to take necessary action subject to compliance of other usual conditions.

Case No.96	M/s Richa & Co., New Delhi			
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/97/AM-07/DES-V			
Re-fixation of input output norms against Advance Authorization No. 0510183229 dated				
24.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 28.05.2009.

Case No.97	M/s Richa & Co., New Delhi			
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/344/AM-08/DES-V			
Ratification of input output norms against Advance Authorization No. 0510204883 dated				
13.06.2007 – under Para 4.7	13.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/19/2009-10/Hosiery dated 30.04.2009 as detailed below:-

Export item	Import item	Qty allowed.	The GSM
Men's jacket with hood made of 82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10% and 97% cotton 3%	82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10%	1.275 Kg/Pc	should match in both import &
spandex knitted fabric-400+/-10%	97% cotton 3% spandex knitted fabric-400+/-10%	0.170 Kg/Pc	export. The R.A. shall be
Men's jacket with hood made of 82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10% and 97% cotton 3%	82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10%	1.400 Kg/Pc	advised to take necessary action
spandex knitted fabric-400+/-10%	97% cotton 3% spandex knitted fabric-400+/-10%	0.190 Kg/Pc	subject to compliance of
Men's jacket with hood made of 82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10% and 97% cotton 3%	82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10%	1.750 Kg/Pc	other usual conditions.
spandex knitted fabric-400+/-10%	97% cotton 3% spandex knitted fabric-400+/-10%	0.250 Kg/Pc	
Men's jacket with hood made of 82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10% and 97% cotton 3%	82% cotton 18% polyester fleece knitted fabric, GSM-340+/-10%	1.750 Kg/Pc	

spandex knitted fabric-400+/-10%	97% cotton 3% spandex knitted f	fabric- 0.250 Kg/Pc	
Case No.98	M/s William Goodacre & Sons India Pvi	t. Ltd., Kerala	
NC 05/10 dt. 30.04.2009	F.No. 01/85/50/135/AM-08/DES-V		
Ratification of input output norms against Advance Authorization No. 1010028345 dated 03.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case with 3% wastage on both the item of import as detailed below:-

vastago on both the item o	mport de detaned below.	
Export item	Import item	Qty allowed.
Polypropylene floor	1) Polyurethane binder 100% solid	1) 1921 Kgs
mats with crumb rubber		
backing	2) Polypropylene floor covering with	2) 58092 Sq mts.
	secondary backing, thickness 6.5MM+/-	
	1%	

necessary action subject to compliance of other usual conditions.

Case No.99	M/s Superhouse Ltd., Kanpur	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/290/AM-03/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0610003833 dated		
09.07.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the copy of application alongwith their report from R.A pertaining to this case.

The case stands deferred for re-listing on 11.06.2009.

Case No.100	M/s Superhouse Ltd., Kanpur		
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/329/AM-03/DES-V		
Re-fixation of input output norms against Advance Authorization No. 0610004075			
03.09.2002 – under Para 4.7	03.09.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the copy of application alongwith their report from R.A pertaining to this case.

The case stands deferred for re-listing on 11.06.2009.

Case No.101	M/s Lastolite Imaging solution Pvt. Ltd., Tamilnadu	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/173/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0410096702		
24.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda along with other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- GSM and width of imported fabric duly endorsed by the R.A; (i)
- Size-wise specification of export item alongwith stage-wise wastage justifying the Qty. asked for; (ii)
- Copies of Bill of Entry, if imports have already been taken place. (iii)

The case stands deferred for re-listing on 28.05.2009.

Case No.102	M/s Nav Engineers Pvt. Ltd., New Delhi	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/44/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510217778 date		
12.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm and observed that the wastage asked by the firm is on higher side in view of the fact that only printing process is involved in this case. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

Export item	Import item	Qty allowed.
Narrow woven	1) Narrow woven fabrics for	1) 38643 (with 1% wastage)
fabrics, woven labels,	woven labes	2) 4.19 Kgs (with 1% wastage)
width-24MM	2) Printing Inks	

The R.A. shall be advised to take necessary action subject to compliance of

other usual conditions.

Case No.103	M/s Loyal Textile Mills Ltd., Kovilpatti	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/310/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 3510024673		dated
18.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided as detailed below: -

(i) As regards Furnace Oil, R.A may decide in terms of Public Notice No. 42(RE: 2008)/2004-2009

dated 04.07.2008,

As regards Reactive Dyes, Committee decided to maintain status quo.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.104	M/s Dulari Exports Pvt. Ltd., New Delhi	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/57/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0510203969 da		
22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/10/2009-10/Hosiery dated 27.04.2009 as detailed below:-

Export item	Import item	Qty allowed.
Ladies Tops/Blouses made of 100% cotton corduroy woven fabric, GSM-145+/-10%	,	3.17 Sq. mtrs/ piece

GSM The should match in both import & export.

The R.A. shall be

advised to take necessary action subject to compliance of other usual conditions.

Case No.105	M/s Dulari Exports Pvt. Ltd., New Delhi	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/533/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510200278 da		
01.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments received from DC (MSME) conveyed vide their U.O No. 37(5)/09/2009-10/Hosiery dated 27.04.2009 as detailed below:-

Export item	Import item	Qty allowed.	The GSM
Solid broom stick skirt made of 100%	100% cotton dobby strip fabric,	5.09 Sq. mtrs/ piece	should match in
cotton dobby strip fabric, GSM-55+/-	GSM-55+/-10%		both import &
10%(Style No. K9988083M)			export.
Broom stick skirt made of 40% cotton	40% cotton 60% polyester	4.10 Sq. mtrs/ piece	The R.A. shall be
60% polyester fabric, GSM-95+/-	fabric, GSM-95+/-10%		advised to take
10%%(Style No. K9978083P)			necessary action

subject to compliance of other usual conditions.

Case No.106	M/s Color Lines Clothing (India) Pvt. Ltd., Bangalore	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/346/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710060473		
16.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to await the same and defer the case.

The case stands deferred for re-listing on 28.05.2009.

Case No.107	M/s Madura Garments Exports Ltd., Bangalore	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/402/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0710048675 dated		
28.11.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier rejected due to the fact that firm did not reply to TC, Mumbai letter dated 29.01.2007. Further, in this case firm have not given the size-wise details, CAD, CAM etc in this case. As regards item of import No.2 firm have not given any justification, hence it is not allowed. In view of this Committee decided to allow the item of import at S.No.1 @ 2.15 Sq mtrs./Pc (taking cue from SION, J-175).

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	, i
Case No.108	Ref. received from Jt. DGFT, Madurai - M/s Fenner
	Conveyor Belting Pvt. Ltd., New Delhi
NC 05/10 dt. 30.04.2009	F.No. 01/84/162/580/AM-09/DES-V
Application for fixation of norms for the Advance Authorization issued under Para 4.7 of	
HBP, 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar case file of the firm wherein adhoc norms have been fixed and defer the case for re-listing on 28.05.2009.

Case No.109	M/s Shivam Global apparels Pvt. Ltd., Faridabad	
NC 05/10 dt. 30.04.2009	F.No. 01/84/162/180/AM-05/DES-V	
Re-fixation of input output norms against Advance Authorization No. 051012281 dated		
29.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, drawing, design and copies of invoices and shipping bills available on record. It was observed that in this

case there are two fabrics i.e Polyester Satin and Polyester Organsa and both the fabrics are used for making a single garment (Girls/Ladies Dresses). The Qty. requirement for Satin fabric is 2.26 Sq mtrs./Pc and for Organsa fabric is 2.16 Sq mtrs./Pc totaling 4.42 Sq mtrs/Pc in this case. Since, in this case firm exported only 1801 Pcs, which works out the total Qty. 7960.42 Sq mtrs. (1801X4.42 = 7960.42). Thus, Committee felt that difference in weaving of Polyester fabrics (Satin & Organsa) does not make any difference in monitoring the quantity. Therefore, Committee observed that monitoring of total Qty. of Satin & Organsa together does not make any difference. Hence, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to condone the condition of monitoring the Qty. for Satin & Organsa separately in this case. R.A may be advised to issue EODC accordingly in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.110	M/s Shivam Global apparels Pvt. Ltd., Faridabad	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/135/AM-05/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0510134131 dated		dated
03.08.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before its meeting to be held on 28.05.2009 alongwith complete justification pertaining to this case.

The case stands for re-listing on 28.05.2009.

Case No.111	M/s Gaurav International, gurgaon	
NC 05/10 dt. 30.04.2009	F.No. 01/84/50/474/AM-09/DES-V	
Re-fixation of input output norms against Advance Authorization No. 0510238392 date		dated
19.03.2009 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and observed that this case has already been considered by NC in its meeting held on 02.04.2009 and allowed the Qty. of inputs against all the three export items as applied by the firm. Now, firm have requested for addition of new Style No. 669546J in addition to the existing Style No. 664681 against export item No. 1, Style No. 669531J in addition to existing Style No. 664613 against export item No. 2 and Style No. 666781J in addition to existing Style No. 664541 against export item No. 3 in this case as per their buyer M/s Gap. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to add the aforementioned Style Nos. in each of the three export items in this case as requested by the firm.

The R.A shall be advised to take necessary action subject to compliance of other Usual conditions. They may monitor the all the Style Nos. mentioned above on the export side in this case.

Outside agenda case.

	Case No.1	M/s Bhadresh Trading Corp. Ltd., Mumbai
	NC 05/AM10 dt. 30.04.2009	F.No. 01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton not carded or combed)		t carded or combed)

Decision: The Committee considered the case as per agenda alongwith applications of four firms/companies M/s Gill & Co. Pvt. Ltd., Mumbai, M/s Dwarkadas & Sons, Mumbai, M/s Bhadresh Trading Corp. Ltd., Mumbai and M/s LGW Ltd., Kolkata for fixation of SION for Raw Cotton alongwith earlier decision of NC take on 26.3.2009 on this issue. The Committee observed that these two applications were routed through FIEO. The Committee went through the all relevant details submitted by the two new applicant firm in this matter and observed that as regards import item "Seeds" the quantitative requirement asked for varies from 7.5 to 17.5 kgs in the application all the four firms. The committee has also felt that since consumption of Seeds also depends on so many factors viz., quality of seeds, its origin germination condition, Geographical condition of the soil and harvesting condition. In view of the above, the

committee decided not change the quantity recommended which is at the minimum level of consumption.

Therefore, Committee after deliberations in consultation with the representative of technical authorities present in the meeting decided to recommend no quantitative change in the decision taken on 26.3.2009. However, all the items can be serially numbered and following notes can be incorporated to compute the quantitative requirement of import of packing items.

Note: 1 "It may be noted that a cotton bale would be packed either in grey cotton fabrics or in plastic woven fabrics, but never in both. Hence, import quantity of Sr. No.2 and Sr. No.3 to be computed taking into account the quantity of export product packed in grey cotton fabrics (for import item No.2) or quantity of export product backed in plastic woven fabrics (for import itemNo.3)".

Note: 2 "It may be noted that a cotton bale would be strapped either in Steel Coil or in PVC Strap, but even in both. Hence, import quantity at Sr. No.4 and /Or Sr. No.5 to be computed taking into account the quantity of export product strapped using Mild Steel Coil (Width ½"- ¾") and/or quantity of export product in PVC straps (for import item No.5)."

On these lines, the Committee recommends publication of SION for Raw Cotton (not carded or combed).